

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. CALZINI FASHIONS LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	M/s. Calzini Fashions Limited
2.	Date of incorporation of corporate debtor	14 <sup>th</sup> June 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74994DL2007PLC164774
5.	Address of the registered office and principal office (if any) of corporate debtor	S-66, Greater Kailash, Part-II, New Delhi 110048
6.	Insolvency commencement date in respect of corporate debtor	19 <sup>th</sup> July, 2022, being date of order passed by Hon'ble NCLT (Order received by IRP on 21 <sup>st</sup> July,2022)
7.	Estimated date of closure of insolvency resolution process	17 <sup>th</sup> January, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kailash Chander Jain IP Regn No: IBBI/IPA-001/IP-P01573/2018-19/12407
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: D 32, East of Kailash, New Delhi 110065 Email: <a href="mailto:sas32@yahoo.com">sas32@yahoo.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: D 32, East of Kailash, New Delhi 110065 Email: calzinifashions.cirp@gmail.com (CIRP specific email id)
11.	Last date for submission of claims	4 <sup>th</sup> August, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Delhi has ordered the commencement of a corporate insolvency resolution process of M/S.CALZINI FASHIONS LIMITED on 19<sup>th</sup> July, 2022 (copy of the order received on 21<sup>st</sup> July,2022).

The creditors of M/S. CALZINI FASHIONS LIMITED are hereby called upon to submit their claims with proof on or before 4<sup>th</sup> August, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Kailash Chander Jain  
Interim Resolution Professional  
IBBI/IPA-001/IP-P01573/2018-19/12407  
AFA No AA1/12407/02/051222/103329 valid till 05-12-2022

Date: July 21, 2022  
Place: New Delhi